

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 11TH JUNE 1980

NOTIFICATION
INCOME TAX

No.3467(F.No.187/5/80-IT(AI): In exercise of the powers conferred by sub-section(1) of Section 121 of the Income-tax Act, 1961, the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.679(F.No.11/2/74-IT(AI) dated 20th July, 1974 as amended from time to time.

In the Board's Notification No.3244 dated 10.4.80, the entry "ED-cur-IT Circle, Madurai" appearing as Item No.3 under column 3 against Sl.No.21A shall be deleted and the item No.4 to 6 shall be renumbered as 3 to 5.

The following shall be added as item No.16 against Sl.No.21-D i.e. Commissioner of Income-tax, Madurai.

"ED-cur-IT Circle, Madurai".

This notification shall take effect from 1.6.80.

Sd/-

(V.B.SRINIVASAN)

SECRETARY, CENTRAL BOARD OF DIRECT TAXES

To
The Manager
Government of India Press
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Sd/-

(V.B.SRINIVASAN)

SECRETARY, CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE

P.N. VERMA

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ASST DIRECTOR OF INSPECTION(RS&P)

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